## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE (DEPARTMENT OF JUSTICE)

## LOK SABHA UNSTARRED QUESTION No. 2562 TO BE ANSWERED ON WEDNESDAY, THE 3<sup>rd</sup> JANUARY, 2018

### **Digitisation of Case Records**

#### 2562. SHRI RAM CHARITRA NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is true that the digitization of case records of high courts across the country is yet to take place;
- (b) if so, the details thereof;
- (c) whether it is also true that without the completion of digitisation, the aim of filing of paperless appeals in the Supreme Court will not be possible; and
- (d) If so, the reasons therefor and the steps being taken to ensure the completion of the said process?

# ANSWER MINISTER OF STATE FOR LAW & JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) & (b) Central Government has accepted the recommendation of the 14<sup>th</sup> Finance Commission inter-alia pertaining to digitilisation of court records of all High Courts, district and subordinate courts. The 14<sup>th</sup> Finance Commission has urged the State governments to use the additional fiscal space provided by the 14<sup>th</sup> Finance Commission in the tax devolution from 32% to 42% to meet such requirement. Digitilisation of case records of High Courts across the country

has been initiated and is at varying levels of implementation in different High courts in the country.

(c)& (d): The process of computerisation started in the Supreme Court of India on 12<sup>th</sup> May, 2012 which the Case Information system was introduced. To expedite the judicial proceedings and to reduce pendency and delay in justice delivery system as well as with a view to offer better and speedy judicial services to all state holders of judiciary viz, Bench, Bar and Litigants including Government organisations, an ICT initiative has been undertaken to implement integrated Case Management Information System (ICMIS) in the supreme Court in a phased manner which would lead to paperless environment in future. The ICMIS of the Supreme Court of India integrates with Case Information Systems of all High Courts, district and subordinate Courts in a phased manner to ensure electronic exchange of judicial information and records.

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